

**GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 6430  
TO BE ANSWERED ON 12-04-2017**

**Minority Commission**

6430. SHRI SUNIL KUMAR SINGH:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the number of States where Commission for Minority Affairs has been constituted in the country;
- (b) whether these States have also constituted Commission for Minority Affairs where Hindus are in Minority;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to formulate a scheme to protect rights of Hindus where they are in minority; and
- (e) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE (I/C) IN THE MINISTRY OF MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)**

- (a) As per information available in the National Commission for Minorities (NCM), 18 States have set up State Minority Commission.
- (b) To (d) One state, out of 18, has population of Hindus fewer than the Minority Community (Sikhs), notified under Section 2(c) of NCM Act, 1992 where a State Minority Commission has been set up. State Governments have been requested to take appropriate action in accordance with the recommendations of the National Commission for Minorities (NCM) for setting up State Minorities Commissions and giving representation to the Minorities Communities under Section 2(c) of the National Commission for Minorities Act, 1992.
- (e) Does not arise.